

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No.7**  
**(IB)-800(PB)/2022**

**IN THE MATTER OF:**

Srei Equipment Finance Limited ... Petitioner/Applicant  
v.  
Pratyush Infrastructure Private Limited ... Respondent

**Order Under Section 7 of Insolvency & Bankruptcy Code (IBC)**

**Order delivered on 28.11.2022**

**CORAM:**  
**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (T)**

**PRESENT:**

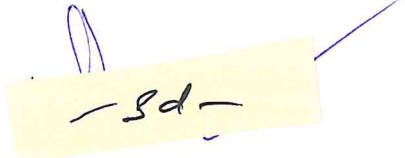
For the Petitioner : Ms. Ramya Hariharan, Ms. Asmita Rakhecha, Advs.  
For the Respondent : Appearance not marked

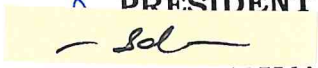
**ORDER**

Today when the matter was called, despite listing, the Ld. Counsel for the Petitioner is unable to appear due to personal reasons and there is a request for adjourning the matter.

Let the hard copies of the pleadings be filed before the next date of hearing.

At the request of the Ld. Counsel, list the matter for physical hearing on 06.02.2023.

  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**